

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(CAA)-126(PB)/2018**

**IN THE MATTER OF:**

Tata Teleservices (Maharashtra) Ltd  
And  
Bharti Airtel Ltd

...

Applicant/Petitioner

**Order under Section 230-232.**

**Order delivered on 11.01.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Sr. Adv. Ramji Srinivasan with  
Mr. Mansoor Ali Shoket & Kunal Singh, Adv.  
Mr. Kamal Kant Jha, Senior Panel Counsel (GOI)

**ORDER**

Respondents are directed to file reply by next date of hearing, list on  
19.02.2021.

- Sd -

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

S/d-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

11.01.2021  
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